

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 386/2005 OA 2033/2002

New Delhi, this the 27th day of February, 2006

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Vikram Kumar ASI (Steno) in Delhi Police, Son of Shri Bhagwan Dass R/o O-13, Jangpura Extension, New Delhi-110 014.

.... Applicant.

(By Advocate Shri K. Sultan Singh)

VERSUS

- 1. K.K. Paul
 Commissioner of Police,
 Police Head Quarters,
 I.P. Estate,
 Delhi.
- Sewa Das,
 Spl. Commissioner of Police,
 Administration,
 Police Head Quarters,
 I.P. Estate,
 Delhi.
- 3. R. Narayan Swami,
 Principal Secretary,
 Ministry of Home Affairs,
 I.P. Estate,
 Delhi.

... Respondents / Contemnors

(By Advocate Shri Ajesh Luthra)

ORDER (ORAL)

By Hon'ble Mr. Mukesh Kumar Gupta:-

The respondents have filed compliance affidavit dated 24.2.2006 whereby it has been indicated that pursuant to the directions issued by this Tribunal on 04.8.2003 in OA 2033/2002 they have notified Rules known as Delhi Police (Promotion & Confirmation) Amendment Rules, 2006 amending the Rule 17 of the said Rules and making the Assistant Sub Inspector (Stenographer), who had

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not opted for Ministerial Cadre and rendered thirteen years of service, to be eligible for promotion to the next higher post. Shri K. Sultan Singh, learned counsel appearing on behalf of applicant contended that the directions issued by this Tribunal have not been complied with in toto and it is only partial compliance.

- 2. Upon hearing learned counsel for the parties including perusal of order dated 04.8.2003 vis-à-vis amendment carried out by the respondents, we are of the view that the respondents were directed to "frame and issue Recruitment Rules" before 27.2.2006 vide order dated 10.11.2006. Since the said Rules have nowbeen promulgated and amended, para 8.1 of the directions stands complied with. As far as para 8.2 is concerned the respondents were directed to issue administrative instructions only in case the recruitment rules were not framed and issued. Since the statutory rules have now been amended the said directions have become inoperative, we are satisfied that the directions issued by this Tribunal stand complied with.
- Accordingly CP is disposed of and notices to respondents are discharged.

(Mukesh Kumar Gupta) Member (J)

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(V.K. Majotra) 27.